

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.572/2017**

**This the 13<sup>th</sup> day of June, 2018**

Smt. Sushila  
Wife of Shri Nandkishore Yadav  
Age : 34 years,  
Yet to be appointed on compassionate ground  
In the office of the respondents  
Residing at House No.107,  
Dhurabhai Patel's Chawl, B/h. Vikram Mill, Rakhiyal,  
Ahmedabad 380 001. .... Applicant

(Advocate : Shri M.S.Trivedi)

Versus

1. Union of India, Notice to be served through  
The General Manager,  
Western Railway, Churchgate,  
Mumbai 400 020.
2. The Divisional Railway Manager  
O/o. D.R.M. Western Railway  
Ahmedabad Division, Kalupur  
Nr. Chamunda Bridge, Asarwa,  
Ahmedabad 380 002. .... Respondents

(Advocate : Ms. A.B.Makwana)

**OR D E R – ORAL**

**Per : Hon'ble Shri Jayesh V. Bhairavia, Member (J)**

On behalf of the respondents, learned standing counsel Ms.A.B.Makwana submits that with regard to the claim of the applicant for appointment on compassionate ground, the respondents have filed their reply in which at Para-3 it is contended that the papers of the applicant's case was misplaced and now, the said papers/application have been found and is put up before the concerned authority for processing it further. Further, it is submitted that in view of the steps taken by the respondent authority, the applicant's grievance for not considering his case for appointment on compassionate ground is redressed and the case of the applicant will be considered by the respondents in accordance with the existing rules within short time.

2. In view of the fair statement made by the learned standing counsel Ms. A.B.Makwana for the respondents at the Bar, it is noticed that the grievance of the applicant is redressed for which, the applicant cannot have any plea.

3. In light of statement made by the respondents and considering the materials on record, the respondents are directed to consider the Application/claim of the applicant in accordance with the existing rules and policy for appointment on compassionate ground within a period of three months from the date of receipt of a copy of this order.

4. In the light of the above, the OA is partly allowed. No order as to costs.

**(J.V.Bhairavia)**  
**Member (J)**

Nk